

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

TUESDAY, THE 5TH DAY OF MAY, 2020/15TH VAISAKHA, 1942

W.P(C) TMP. NO.319 OF 2020

PETITIONER :

THE NILMBUR SERVICE CO-OPERATIVE BANK LTD
NO. D 1972, CHANDAKUNNU.P.O., MALAPPURAM DISTRICT
REPRESENTED BY ITS SECRETARY.

BY ADV.SRI.O.D.SIVADAS

RESPONDENTS:

1. THE UNION OF INDIA, REPRESENTED BY THE
SECRETARY TO GOVERNMENT, MINISTRY OF FINANCE,
NORTH BLOCK, RAISANA HILL, NEW DELHI - 110 001
2. THE COMMISSIONER OF INCOME TAX (TDS),
CENTRAL REVENUE BUILDING, I.S.PRESS ROAD,
ERNAKULAM., PIN -682 018.
3. THE INCOME TAX OFFICER, (TDS),
AYAKAR BHAVAN, KOZHIKODE, PIN 688 001
4. THE MALAPPURAM DISTRICT CO-OPERATIVE BANK LTD,
DISTRICT CO-OPERATIVE BANK BUILDING,
MALAPPURAM, REPRESENTED BY ITS GENERAL
MANAGER, PIN - 676 505

BY SRI.P.VIJAYAKUMAR, ASGI
SRI.JOSE JOSEPH, SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

BECHU KURIAN THOMAS,J.

W.P.(C) TMP No.319 of 2020

Dated this the 5th day of May, 2020

ORDER

Learned Assistant Solicitor General of India takes notice on behalf of the 1st respondent. Adv. Jose Joseph, learned Standing Counsel for the Income Tax, takes notice on behalf of respondents 2 and 3. Issue notice by speed post to the 4th respondent.

In view of the order dated 23.3.2020 in W.P.(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post this writ petition along with connected matters on 27.5.2020.

**BECHU KURIAN THOMAS
JUDGE**

vps

APPENDIX

PETITIONER'S EXHIBITS :

EXT.P1- TRUE COPY OF THE PROCEEDING DATED 17.03.2020
ISSUED BY THE 4TH RESPONDENT TO THE BANK.

RESPONDENTS' EXHIBITS : NIL

// TRUE COPY//

P..S. TO JUDGE